

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 287 of 2019

&

I.A. No. 3313 of 2019

IN THE MATTER OF:

Mahendra G. Wadhvani

...Appellant.

Versus

Reed Relays & Electronics India Ltd & Ors.

...Respondents.

Present:

**For Appellant: Mr. Virendra Ganda, Sr. Advocate with
Mr. Vipul Ganda, Ms. Shreya Jain,
Mr. Vishal Ganda, Ms. Astha Trivedi and
Mr. Alexandra Celestine, Advocates.**

**For Respondent: Mr. Delep Goswami, Mr. Anirrud Goswami,
Mr. Eshwar, Advocates for R-1.
Mr. Abhishek Baid, Advocate for R-2.
Mr. Goutham Shivshankar, (Impleadment for
Tamil Nadu Industrial Corp. Ltd.)**

ORDER
(Virtual Mode)

22.01.2021 Learned Counsel for Respondent No. 1 submits that the learned counsel would be referring to Judgments as filed with Diary No. 24421. Learned Counsel for the Appellant submits that the Learned Counsel for Respondent has not supplied 'Copies of Judgments' they would be relying on but however, at least the list of those judgments may be shared with them. Learned Counsel for Respondent No.1 may do the needful in coordination with the Learned Counsel for the Appellant.

Learned Counsel for both sides may exchange copies of Written-Submissions they have filed.

Today, Tribunal is busy with Part-Heard hearing of Item No. 2 & 3 which will continue further. As such, there is no time.

List the Appeal 'For Admission (After Notice)' Hearing as on earlier stage on **16th February, 2021**.

Interim Orders to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.

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